

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 11
CP No. 01/241- 242/PB/2024

IN THE MATTER OF:

Union of India Through The
Department of Telecommunications
Ministry of Communications

.... Petitioner

Vs

Loop Telecom and Trading Limited

.... Respondent

Order under Section 241(1), 242(4), 339, 340

Order delivered on 11.07.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HEARING THROUGH HYBRID MODE (PHYSICAL & VC)

PRESENT:

For the Petitioner : Adv. Piyush Joshi, Adv. Anuradha R.V. Adv.
Vatsla Bhatia, Adv. Samar Pratap, Adv. Yagya
Sharma

For the Respondent : Adv. Navin Pahwa, Adv. Madhvi Agarwal for R-
1 to 3
Adv. Sumesh Shawan, Adv. Himashu Satija,
Adv. Shaurya Shaym for R-4
Adv. Geetika Sharma for R-5 to 8

ORDER

Heard the Ld. Counsel appearing for the Petitioner who states that there are subsequent events in the course of the preparation of their case in terms of the order dated 22.02.2024, which requires filing of additional application in support of the main petition including modification of the relief. Petitioner's Counsel has filed one application on 09.07.2024 and the same is still under scrutiny with the Registry.

In this view of the matter, at request and by consent of the parties, we are inclined to adjourn the matter to **01.08.2024**.

-Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

-Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)